

CASE NO.:
Contempt Petition (civil) 146 of 2007

PETITIONER:
SUREINDER KUMAR & ORS

RESPONDENT:
SURESH KUMAR & ANR

DATE OF JUDGMENT: 17/01/2008

BENCH:
H.K. SEMA & MARKANDEY KATJU

JUDGMENT:
JUDGMENT
O R D E R
CONTEMPT PETITION(C) NO.146 OF 2007
IN
CIVIL APPEAL NO. 2338 OF 2007
WITH
CONTEMPT PETITION(C) NO.161/2007 IN C.A. No.2337/2007

Contempt Petition (C) No.146/2007

Learned counsel for the petitioner desires to withdraw this Contempt Petition with a view to approach the High Court by filing a fresh writ petition. Allowed to withdraw. Contempt Petition is dismissed on withdrawal.

Contempt Petition (C) No.161/2007

Mr. Mahabir Singh, learned senior counsel appearing for the Contemnor-State undertakes that the State is going to comply with the direction of this Court immediately. In view thereof Mr. L. Nageswarar Rao, learned senior counsel does not want to press this Contempt Petition. It is, accordingly, disposed of as not pressed.